

**OFFICE OF THE DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE (PC ACT)**  
**(CBI) ROUSE AVENUE DISTRICT COURT : NEW DELHI.**

**OFFICE ORDER**

**SUB: EXTENSION OF SUSPENDED FUNCTIONING OF COURTS SUBORDINATE TO DELHI HIGH COURT TILL 31.08.2020.**

Pursuant to the Order No.322/RG/DHC/2020 dated 15.08.2020 issued by Hon'ble High Court of Delhi, New Delhi and in continuation to the Office order Nos.819- 903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No.E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No.E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, No.Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020, No.Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 and No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of this office, it is directed that the functioning of the Courts at Rouse Avenue District Court Complex , New Delhi till 31.08.2020 shall be on the same terms as contained in the previous Order dated 30.07.2020 of this office. The Courts at Rouse Avenue District Court Complex, New Delhi may however, adjourn those matters which can be heard appropriately through regular mode only.

It is further directed that such courts shall not pass any adverse order in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the physical functioning of the courts is resumed.

The Hon'ble High Court has also directed the District & Sessions Judge (HQs) to prepare a comprehensive plan in consultation with the other District and Sessions Judges for gradual opening of one fourth of the courts on a rotational basis while the rest can continue taking up matters through videoconferencing and forward the same to the Hon'ble High Court by 20.08.2020 for being placed before the "Committee for Preparation of Graded Action Plan" and thereafter before the Full Court for consideration.

**This is computer generated copy and does not require signature.**

Sd/-  
(SUJATA KOHLI)  
DISTRICT & SESSIONS JUDGE-  
CUM-SPL. JUDGE (PC ACT) (CBI)  
ROUSE AVENUE DISTRICT COURT,  
NEW DELHI.

No.Power/Gaz./RADC/2020/E-8959-9029

Dated 16<sup>th</sup> August, 2020

Copy be forwarded digitally for information and necessary action to :-

1. All the Ld. Judicial Officers at Rouse Avenue District Court, New Delhi.
2. In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
3. In-charge, Administration Branch, RADC, New Delhi to issue duty roster of Bail & filing Section.
4. The In-charge, Care-Taking Branch, RADC, New Delhi.
5. The P.S. to undersigned.
6. All Branches at RADC, New Delhi.
7. The Secretary, Bar Council of Delhi, New Delhi.
8. The Director of Prosecution, CBI, Block No.3, IInd Floor, CGO Complex, Lodhi Road, New Delhi.
9. The Director General (Prisons), Tihar Jail, New Delhi.
10. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts, Delhi.
11. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.

12. The Director, Directorate of Enforcement, New Delhi.
13. The Labour Commissioner, Civil Lines, Delhi.
14. The Commissioner of Police, Police Headquarter, Delhi.
15. The Lockup In-charge, Rouse Avenue District Court, New Delhi.
16. The Chowki In-charge, Rouse Avenue District Court, New Delhi.
17. The Executive Engineer (Civil & Electrical) PWD, RADC, New Delhi.

Sd/-  
DISTRICT & SESSIONS JUDGE-  
CUM-SPL. JUDGE (PC ACT) (CBI)  
ROUSE AVENUE DISTRICT COURT,  
NEW DELHI.